

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.121
COMP.APPL/4(CH)2023
COMP.APPL/10(CH)2023
COMP.APPL/11(CH)2023
And
CP No. 106/Chd/Pb/2022

IN THE MATTER OF:

Vandana Bhalla

...

Petitioner

Versus

Bright Casa International LLP

...

Respondent

Under Section: 63, CA 2013 & 63 -65 of LLP act, 2008
R 11 NCLT rules

Order delivered on 10.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 17.05.2024.

Sd/-

Court Officer